

State vs.Vijay Kumar @ Munna  
FIR No.417/17  
P.S. Gazipur  
U/s 302 IPC  
27.06.2020

**This application is taken up from video conferencing via Cisco Webex meeting.**


Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.  
Sh. Dinesh Yaduvanshi, Ld. Counsel for the applicant/accused from DLSA through video conferencing.

This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of interim bail.

It is submitted by the Ld. Counsel that the applicant/accused is in JC since 23.11.2017 and hence he has completed two years in the jail. He further submits that as per guidelines issued by High Power Committee constituted by Hon'ble High Court of Delhi, the applicant/accused may be granted interim bail for 45 days.

On the other hand, Ld. Addl. P.P. submits that as directed by this court the report whether permanent address of the applicant/accused was verified or not has yet not been received.

In these circumstances, show cause notice be issued to IO/SHO to appear in person through video conferencing and explain as to why report has not been sent. IO is further directed to file parcha 12 report of the applicant/accused. Application is adjourned for 30.06.2020.

  
(SANJEEV KUMAR-I)  
ASJ (SETC), East, KKD  
Courts, Delhi/27.06.2020

State Vs. Zahid  
FIR No. 215/19  
PS : Gandhi Nagar  
U/s : 307/452/34 IPC

Pursuant to Order No. 3392-3412/Judl.Br./East/KKD dated 16.05.2020, the present matter has been taken up by the undersigned. The proceedings have been conducted through VC (Video Conferencing) by using the App Cisco Webex.


27.06.2020

Present : Sh. Sanjay Kumar, Ld. Addl. PP for State through video conferencing.  
None for applicant / accused.

This is an application for grant of regular bail moved under Section 439 Cr.PC.

Reader submits that despite contacting again and again with the counsel for the applicant / accused i.e. Sh. Subey Singh, he is disconnecting the phone and the link has also been sent to him for appearing through video conferencing but he is not appearing.

In these circumstances, the bail application is dismissed for non-appearance and non-prosecution. File be consigned to record room.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.